

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR M K HANJURA

Petition(s) for Special Leave to Appeal (C) No(s). 15288/2014

SBI LIFE INSURANCE CO. LTD

Petitioner(s)

VERSUS

VIRENDRA PAL KAPOOR AND ORS

Respondent(s)

(with appln. (s) for permission to file additional documents)

Date : 07/01/2015 This petition was called on for hearing today.

For Petitioner(s) Ms.Atishree Sood,adv.
 Ms. B. Vijayalakshmi Menon,Adv.

For Respondent(s) Ms.Pankhuri Bhardwaj,adv.
 Mr. Ardhendumauli Kumar Prasad,Adv.
 Mr. Parmanand Gaur,Adv.
 Ms.Priyanka Das,adv.
 Mr. Sanjay Kapur,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Ld.counsel for the respondent Nos.1,2 & 3 seeks and is given four weeks time to file the counter affidavit.

Fresh steps for the service of notice by usual mode to the unserved respondent No.4 shall be taken by the Ld.counsel for the petitioner within a period of three weeks. Dasti in addition is permitted to be served through the Ld.Standing counsel representing the Union of India.

List again on 16.03.2015.

(M K HANJURA)
Registrar

SB